मनमाना पैसा मांगते हैं। मनमाना पैसा नहीं देने पर यात्रियों से झगड़ा करते हैं। ट्रैफिक पुलिस के आदमी असहाय होकर देखते रहते हैं। इस तरह की वारदातें संसत्सदस्यों के साथ भी होती रहती हैं। बहुत सारे टैक्सी स्टैंड में गाड़ियां खड़ी रहती हैं लेकिन वे जाने से साफ इन्कार कर देते हैं। मैंने इस सम्बन्ध में कई बार लिखित एवं टेलीफोन द्वारा यातायात एस० पी० तथा अन्य अधिकारियों को शिकायत की लेकिन कोई कार्यवाही नहीं की जाती है। यात्रियों को दिखाने के लिए भले ही शिकायत-पत्र दे दिया जाता है लेकिन उसपर कार्यवाही नहीं होती है। नजदीक से नजदीक जगह पर भी अनजान यात्रियों को चक्कर लगाकर पहुंचाया जाता है और अधिक पैसे वसूले जाते हैं।

अतः मेरी सरकार से मांग है कि सरकार सभी टैक्सी एवं स्कूटर के मीटर की जांच कराए। जिन गाड़ियों की कन्डीशन खराब है उनका लाइसेंस खत्म करे। मीटर के पुराने अंकित रेट को संशोधित करे जिससे जितना मीटर उठे उतना ही पैसा लिया जाए। यातायात पुलिस को चुस्त-दुरुस्त किया जाए जिससे यात्रियों को अनावश्यक परेशानी से बचाया जा सके।

(vi) Irregularities in recruitment in Dena Bank of Calcutta region

PROF. RUP CHAND PAL (Hooghly): The Calcutta region of Dena Bank, a nationalised bank is not following any acknowledged policy of recruitment in respect of subordinate staff. There is no regular system of recruitment of subordinate staff in the above bank. The management began notification of vacancies only after the judgement of the Industrial Tribunal dated 2.4.1976. Subsequently, the management started engaging persons on daily wage basis. The head office of Dena Bank clearly instructed, through its letter dated 18.5.1979, that the entire recruitment of subordinate staff be made only through Employment Exchanges. Even after this clear instruction from head office, the Calcutta region of Dena Bank continued to recruit subordinate staff on daily wage basis only. The head office issued a further circular on 6.1.1982 which contained the directives and instructions of the Central Government in this regard.

But except for recruitment in two branches of Dena Bank at Krishnanagar and Berhampore, West Bengal, the Calcutta region continues to disregard the directives and instructions of Central Government for recruitment of subordinate staff through employment exchanges only.

I urge upon the Central Government to ensure that recruitment of subordinate staff is done according to the set rules.

(vii) Need to exempt small huller rice mills of Kerala from the Central Government's order for modernisation of all rice mills in the country

SHRI V.S. VIJAYARAGHAVAN (Palghat)* : I want to draw the attention of the Government to a problem being faced by the small huller rice mill owners in Kerala.

There are about 13,500 small huller rice mills in Kerala. These mills hull paddy for a charge, and that is the only source of livelihood of the operators of these mills. The average quantity of paddy hulled in these mills is not more than 250 Kg., and the daily income is not more than Rs. 25/-.

The Central Government's order about modernization of all rice mills in the country has dealt a stunning blow to these small mills. Firstly, modernization requires a large amount of capital, which cannot be mobilized by the small operators. Even the spare parts of the mills are so costly that it is often beyond the capacity of these millers to buy them. Secondly, no special advantage will be obtained by modernizing these small mills. Unlike in other States, the consumers in Kerala use boiled rice. Hulling of boiled rice does not result in any wastage. One important consideration which weighed with the Government while directing modernization, was the tremendous wastage of rice which occurs in the process of hulling. This problem does not exist in Kerala.

*Original speech was delivered in Malayalam.

[Shri V.S. Vijayaraghavan]

Therefore, the Government should sympathetically consider the problems of these small millers. Insistence on modernisation will put them out of employment and push them towards a condition of starvation which should be avoided. In this circumstance, the small mills should be completely exempted from modernisation. Besides, new mills should be sanctioned in any particular area only when the existing mills cannot cope with the demand. Similarly action should be taken against all those mills which are operated illegally in the country.

I request the Government to consider these points sympathetically.

(viii) Need to provide more funds for irrigation facilities in Sitapur and Hardoi districts of U.P.

श्री राम लाल राही (सीतापुर) : उपाध्यक्ष महोदय, मैं सरकार का ध्यान उत्तर प्रदेश के जनपद सीतापुर हरदोई के उन अनेक पिछड़े क्षेत्रों की ओर दिलाना चाहता हूं, जहां कि मिट्टी तो उपजाऊ है, पर सिंचाई साधनों के अभाव के कारण किसान अपने खेतों में अपने परिवार को जिलाने भर के लिए भी अनाज पैदा नहीं कर पाता। परिणामस्वरूप अल्प जोतकार, गरीबी, बेकारी और भुखमरी का शिकार बना रहता है। आज के युग में उत्तम खाद, उत्तम बीज आदि सब में कृषि उपज बढ़ाने के लिए पानी की सर्वोत्तम आवश्यकता है। हमारे देश में सिंचाई के लिए नहरें तो बनीं पर दुर्भाग्य से नहरों का भरपूर पानी अभी सिंचाई के लिए पूरी तरह से इस्तेमाल नहीं हो पा रहा है। कहीं-कहीं जल रसाव के कारण हजारों हैक्टेयर भूमि बर्बाद कर चुका है।

प्रसन्नता है उत्तर प्रदेश सरकार विश्व बैंक द्वारा प्राप्त सहायता को सिंचाई साधनों को बढ़ाने और जुटाने में व्यय कर रही है। राजकीय नलकूप लगाने पर विशेष बल दिया जा रहा है। परन्तु उ० प्र० के जनपद हरदोई और सीतापुर यहां राजकीय नलकूपों के लगाने की चप्पे-चप्पे भूमि पर आवश्यकता है। सरकार इन जनपदों को अधिक धन आबंटित करने में कोताही कर रही है। सीतापुर में तो विश्व बैंक द्वारा गत वर्ष में ही मात्र 25 नलकूपों के लिए सहायता दी गई। हरदोई जनपद यहां के बेनीगज क्षेत्र में विश्व बैंक के माध्यम से कम से कम सौ नलकूप लगाए जाने की आवश्यकता थी। मुझे पता चला है कि विश्व बैंक की योजना इस जनपद से समाप्त कर दी गई है। मेरी सरकार से मांग है कि जनपद सीतापुर के लिए केन्द्र सरकार विशेष रूप से कम से कम एक हजार नलकूप लगाने के लिए उत्तर प्रदेश को धन उपलब्ध कराये तथा हरदोई जनपद बेनीगंज क्षेत्र के लिए विश्व बैंक द्वारा नलकूप बनाए जाने के लिए अधिक से अधिक धन आबंटित कराये।

13.27 hrs.

DEMANDS FOR GRANTS (GENERAL), 1984-85—*CONTD.*

Ministry of Commerce—*Contd.*

MR DEPUTY-SPEAKER : The House shall now take up further discussion and voting on the Demands for Grants under the control of the Ministry of Commerce. Time left is still 2 hours and 40 minutes. Shri Rajda is going to speak and the hon. Minister will reply to the debate at 4 P.M. We will complete discussion on this Ministry today.

SHRI RATANSINH RAJDA (Bombay South) : Mr. Deputy-Speaker, the Ministry of Commerce occupies a pivotal position in monitoring economic affairs of our country. Out of three economic Ministries—Finance, Industry and Commerce—Commerce is the kingpin and occupies a central place in the economic affairs of our country. It can generate production ; it can generate wealth, and it can also generate and participate in the distribution of wealth in this country. From that view point, it can create a miracle if there is a political will with the Hon. Minister and his establishment ; it can create a miracle in completely overhauling the economic picture of our country.

In the last meeting itself, I had told our